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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

ORIGINAL APPLICATION NO.1144/94

DATE OF ORDER : 03-06-1997.

Between :-

1. Sathaiah	18. Shanker
2. Yadaya	19. Kurmaiah
3. K. Krishna	20. C. Narayana
4. M. Guravaiah	21. K. Narasimha
5. Nagaraju	22. Pentaiah
6. Eidenna	23. Rajaiah
7. D. Chaitanya	
8. Dhanaiah	25. P. Krishna
9. Muthyalu	26. Narayan
10. Bairam	27. Balaiah
11. Laxmaiah	28. Pyarelal
12. K. Kondaiah	29. Krishna
13. Kuppaswamy	30. Sailu
14. Pillaiah	
15. Rukani Ram	
16. Dass	
17. Malakondaiah	.. Applicants

And

1. The Secretary, Ministry of Defence, Govt. of India, Sena Bhavan, New Delhi-110011.
2. The Director General of Recruitment and Training, Army Headquarters, DHQ, P.O., New Delhi - 110 011.
3. The Commandant, Recruitment & Training Centre, C.H.Q. Wing, Golkonda, Hyderabad-31.

.. Respondents

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Counsel for the Applicants : Shri K.G.Krishna Moorthy

Counsel for the Respondents : Shri N.V.Ramana, Addl.CGSC

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CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri R.Rangarajan, Member (A) ).

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Heard Shri V.Rajeshwar Rao for Shri N.V.Ramana, learned standing counsel for the Respondents. None for the applicants. Inspite of repeated adjournments, the learned counsel for the applicant was not present. Hence the O.A. is disposed of as per Rule 15(1) of the C.A.T.(Procedure) Rules, 1987.

2. There are 30 applicants in this O.A. They are working as Dhobi/Washermen under Respondent No.3. They pray for extention of scale of pay of Rs.210-260 and Rs.260-400 to them also as was done in the case of Bootmakers.

3. This O.A. is filed praying for a declaration that the action of the respondents in not granting the revised scales of pay of Rs.210-260 and Rs.260-400 with effect from 22-8-93 in terms of the judgement in OA 443/88 dt.29.9.89 of this Tribunal is illegal, improper, unjust and violative of Article 14 and 16 of the constitution and for a consequential direction to the effect that the applicants are entitled for revised pay scales with arrears and allowances etc.,..

4. A reply has been filed in this O.A. The main contention of the respondents is that the Washermen (Dhobi) are not one of the category included in the defence letter No.1(2)80 D(ECC IC) dt.22.8.85 and hence the applicants are not entitled for the same. Further it is stated that the applicants have not filed any representation in this connection and they have approached the Tribunal without exhausting normal channel of grievance redressal as

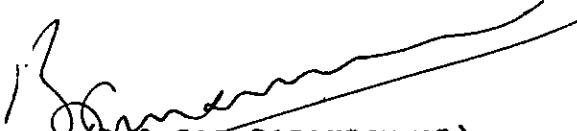
*Jai*

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embodied in section 20 of the A.T.Act, 1985.

5. In view of the above, the learned counsel for the respondents submits that the applicants may now submit a detailed representation to the appropriate authority who will decide the same in accordance with the above submission. We direct the applicants to file a suitable representation indicating their grievance to the proper respondent authority. The respondents, on receipt of such a representation should decide the same in accordance with the law expeditiously.

6. The Original Application is ordered accordingly. No costs.

  
(B.S. JAI PARAMESHWAR)  
Member (J)

  
(R. RANGARAJAN)  
Member (A)

3/6/97

Dated: 3rd June, 1997.  
Dictated in Open Court.

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D.R. (J)

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR: M  
(J)

DATED:

3/6/82

ORDER/JUDGEMENT

M.A./R.A/C.A. NO.

in

C.A. NO. 1144/84

Admitted and Interim directions  
Issued.

Allowed

Disposed of with directions,

Dismissed

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected.

No order as to costs.

YLR

II Court.

Central Administrative Tribunal  
RECEIPT/DESPATCH

- 4 JUL 1997

Hyderabad Bench  
HYDERABAD BENCH